Hamari Dharohar Scheme

124. Shri Tiruchi Siva

Will the Minister of MINORITY AFFAIRS be pleased to state:

a) Whether Government has taken any action to ensure implementation of Hamari Dharohar scheme to preserve rich heritage of minority communities.
b) If so, the details of the funds allocated and utilised in Tamil Nadu; and
c) Whether Government has set up any mechanism to monitor the utilization of these funds by the Government and if so, details thereof?

Answer

Minister of Minority Affairs
(Shri Mukhtar Abbas Naqvi)

a) Yes, Sir.

b) No eligible proposal has been received from the state of Tamil Nadu under the Hamari Dharohar scheme, hence no fund has been allocated.

c) To monitor the utilization of funds by State Government or by the PIA, the scheme guidelines stipulate the following monitoring mechanism:-

(i) Monitoring is a continuous measurement of progress while the project is on-going which involves checking and measuring progress, analyzing the situation and reacting to new events, opportunities, and issues.

(ii) Concurrent monitoring and random checking may be done by team of Ministry of Minority Affairs/ State Govt./ any other inspection authority, authorized by the Ministry.

(iii) Ministry’s officials may also monitor the projects. The information gathered from this will be fed into the decision making process for release of funds and sanctions of project proposals.

(iv) 5% of the total cost will be spent on professional services for Administration and Management of the scheme including consultations, Monitoring and Evaluation. For administration and management, a Project Management Unit (PMU) will be established with contractual outsourced staff as per need. For engaging contractual staff, relevant GFRs will be followed. The expenses would be borne out of 5% budget set aside for Administration and Management of the scheme.

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